

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 349/2016 in
O.A No.450/2015/2015

New Delhi this the 24th day of May, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Durga Parshad,
S/o Sh. Raj Kumar
H.No. 46B, Street No.1,
Durgapuri Ext.
Shahdara, Delhi 110093
2. Virender Kumar
S/o Sh. Jagdish,
Village Naya Bans,
Tehsil-Ganour,
District-Sonepat, Haryana
3. Reema Yadav,
w/o Satish Yadav,
D/o Sher Singh Yadav,
H.No. 116, F-24, Sector-3,
Rohini, Delhi 110085
4. Bimlesh Panwar
w/o Rajesh Kumar
D/o Sh. Om Prakash
H. No. 336, VPO Kakrola,
Near Dwarka
Sector 16 B, Delhi 110078
5. Sunita,
d/o Sh. Mange Ram,
W/o Satish Kumar
RZ-74/IB, Street No.10,
East Sagarpur, New Delhi-110046
6. Niraj Kumar
s/o Ganauri Ram,
1050, Village Alipur, Delhi 110036

-Petitioners

(By Advocate: Shri Amit Kumar)

Versus

1. Mr. Kewal Kumar Sharma
The Chief Secretary
Government of National Capital Territory of Delhi
Old Secretariat, Delhi
2. Mr. Rajender Kumar
The Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma, Delhi-92
3. Mr. P.K. Gupta (IAS)
The Commissioner,
North Delhi Municipal Corporation,
16th Floor, Civic Centre, Minto Road,
New Delhi.
4. Dr. Puneet Kumar Goel (IAS)
The Commissioner,
South Delhi Municipal Corporation
Dr. SPM Civic Centre, Near Minto Road,
New Delhi.
5. Mr. Mohanjeet Singh (IAS)
The Commissioner,
East Delhi Municipal Corporation
Udyog Sadan, 419, Patparganj, Industrial Area
Delhi 110092

-Respondents

(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra,
Ms. Punam Singh & Shri R.K. Jain)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J):

Learned counsel for the respondents placed before us a copy of the order dated 15.05.2018 passed by the Hon'ble High Court of Delhi in W.P. (C) No. 5179/2018. We have perused the same and find that the Hon'ble High Court of Delhi has stayed the operation of the judgment of this Tribunal.

2. In view of the order passed by the Hon'ble High Court of Delhi, this Contempt Petition is closed. Notices are discharged. However, the petitioner will be at liberty to revive the Contempt Petition, if the need so arises.

(NITA CHOWDHURY)
MEMBER (A)

(RAJ VIR SHARMA)
MEMBER (J)

cc.